

**Tibbia College, Delhi**

**175. Shri Vishwa Nath Pandey:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that Government are considering to sanction grant to Tibbia College, Delhi for its expansion; and

(b) if so, the details thereof?

**The Minister of Health (Dr. Sushila Nayar):** (a) and (b). No. A proposal to give the Tibbia College a grant for repairs, renovations and essential equipment is under consideration.

**Assessment Cases in Punjab**

**176. Shri Daljit Singh:** Will the Minister of Finance be pleased to state:

(a) the number of assessment cases dealt with and finalised by the Income-tax Officers in Punjab during 1962-63;

(b) the number of cases in which the assessee had gone in appeals against the decision of the Income-tax Officers; and

(c) the total amount to be recovered from assessee by the department in Punjab as on the 1st January, 1964?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) to (c). The information is being collected and will be laid on the Table of the House on soon as possible.

**Thermal Station at Gangakhed**

**177. Shri Lonikar:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1051 on the 21st March, 1963 and state:

(a) whether sanction has been accorded to the Thermal Station at Gangakhed in Parbhani District for completion in the current plan;

(b) what is its capacity;

(c) whether proposed original site near Gangakhed has been approved by State Government or Electricity Board; and

(d) when the project work will start and when it is expected to be completed?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) and (b). The Planning Commission have agreed in principle to the establishment of a 2 x 30 MW thermal station at Purli, about 18 miles from Gangakhed.

(c) No.

(d) Preliminary works on the Purli scheme are scheduled to be commenced during 1964-65. The station is expected to be commissioned by 1967-68.

**Food Adulteration Act**

**178.** { **Shri Pottekkatt:**  
**Shri A. V. Raghavan:**  
**Shri Kappen:**

Will the Minister of Health be pleased to state:

(a) whether it is a fact that according to the Prevention of Food Adulteration Act, four colours of coal tar dyes alone are permitted to be used in food;

(b) whether it is also a fact that other colouring matters have been examined and found to be injurious to health; and

(c) if so, whether Government have examined the foodstuffs imported from the United Kingdom where more than a thousand varieties of coal tar dyes are permitted to be used?

**The Minister of Health (Dr. Sushila Nayar):** (a) In accordance with the Prevention of Food Adulteration Rules, 1955, in addition to certain coal tar dyes permitted for use in